

ITEM NO.35

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 19800/2023

(Arising out of impugned final judgment and order dated 27-02-2023 in CRLA No. 1387/2009 27-02-2023 in CRLA No. 1648/2009 27-02-2023 in CRLA No. 1685/2009 passed by the High Court Of Judicature At Allahabad)

VINOD KUMAR DIXIT

Petitioner(s)

VERSUS

TEJVIR & ANR.

Respondent(s)

(FOR ADMISSION and IA No.108911/2023-EXEMPTION FROM FILING O.T. and IA No.108913/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 27-06-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANOJ MISRA
[VACATION BENCH]

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Sharad Chauhan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. A letter has been circulated on behalf of the petitioner(s) seeking adjournment by one week as the counsel for the petitioner is in personal difficulty.
2. Adjourned for one week, as prayed for.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER